

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 6
(IB)-251(ND)2020
IA/406(ND)2021

IN THE MATTER OF:

M/s Indsao Infratech ... Applicant/Petitioner

Vs

M/s Mars BuildmartPvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 28.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mani Bhushan Sinha, Mr. Ritesh Agarwal, Advocates
For the Respondent : Mr. Harshal Kumar for R-3

ORDER

IA-406/ND/2021:

Mr. Amit Goel for Resolution Professional Respondent No. 1, Mr. Harshal Kumar for Respondent No. 3 accepts notice and undertakes to file reply within 10 days. Rejoinder, if any, one week thereafter. CoC is directed not to take any financial decisions in any of the meetings held by them.

List the matter on **19.02.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA